

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
And Amarjit Singh (Judicial Member)]**

ITA No.1082/Mum/2020
Assessment Year: 2016-17

M/s. Global Softech Ltd.
*11/12, Raghuvashi Mill Compound,
Senapati Bapat Marg, Lower Parel (W),
Mumbai 400013 [PAN: AABCG1089R]*

..... Appellant

Vs.

**Deputy Commissioner of Income Tax,
Central Circle 5 (3) Mumbai.**

.....Respondent

Appearances:

None for the appellant

Sunil S. Deshpande for the respondent

Date of concluding the hearing: : August 06, 2021

Date of pronouncement : August 09, 2021

O R D E R

Per Pramod Kumar, VP:-

1. The assessee has moved petition seeking withdrawal of this appeal, on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss this appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 09th day of August 2021.

Sd/-
Amarjit Singh
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 09th day of August 2021.

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*